

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

WEDNESDAY, THE EIGHTEENTH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND**

**THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT APPEAL NO: 1382 OF 2024**

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 20/11/2024 in W.P.No.32528 of 2024. on the file of the High Court.

**Between:**

Nandikonda Thirupathi Reddy, S/o N Raji Reddy, Aged about 48 years, Occ ;  
Business, R/o. H.No. 1-82, Jangapalle Village, Bejjanki Mandal, Karimnagar District.

**.....APPELLANT/RESPONDENT No.3**

**AND**

1. Potham Chinna Rami Reddi @ P.C. Rami Reddy,, S/o Late P Subba Reddy, aged about 83 years, Occ. Doctor, R/o H.No. 33110/89 Pleasant Park, Hyderguda, Rajendranagar, Ranga Reddy District, Telangana State, Rep by his GPA Holder N N Sathya Deep Reddy S/o N N Karuna Saga Reddy, Aged about 28 Years, Occ. Private Employee, R/o 1/114, Venkatareddy Gari Palli-Bandapalli, Cuddapah, Presently R/o. H.No. 33110/89, Pleasant Park Hyderguda, Rajendranagar Ranga Reddy District Telangana State.
2. The State of Telangana, Rep by its Principal Secretary Municipal Administration and Urban, Development Authority Secretariat, Hyderabad.
3. The Manikonda Municipality, Rep. by its Commissioner, Ranga Reddy District,

**.....RESPONDENTS/RESPONDENT Nos.1 & 2**

**I.A.NO:2 OF 2024**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order made in I.A.No.2 of 2024 in W.P.No.32528 of 2024, Dt 20/11/2024 pending disposal of the writ appeal.

**Counsel for Appellant : SRI G.MOHANA SAI BABA, ADVOCATE FOR  
SRI CH.VENKAT RAMAN**

**Counsel for Respondent No.1 : SRI K.RAJASHEKAR**

**Counsel for Respondent No.2 : GP FOR MCPL ADMN AND URBAN  
DEVELOPMENT**

**Counsel for Respondent No.3 : SRI K.LAXMAIAH**

**The Court made the following JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT APPEAL No.1382 of 2024**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Guniseti Mohana Sai Baba, learned counsel representing Mr. Ch.Venkat Raman, learned counsel for the appellant.

2. Learned counsel for the appellant submits that the writ appeal has become infructuous.

3. In view of the aforesaid submission, the writ appeal is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

SD/- M. MANJULA  
DEPUTY REGISTRAR

SECTION OFFICER

To

1. Two CC's to GP FOR MCPL ADMN AND URBAN DEVELOPMENT, High Court for the State of Telangana at Hyderabad. (OUT)
2. One CC to SRI CH.VENKAT RAMAN, Advocate [OPUC]
3. One CC to SRI K.RAJASHEKAR, Advocate [OPUC]
4. One CC to SRI K.LAXMAIAH, Advocate (OPUC)
5. Two CD Copies

SA  
GJP

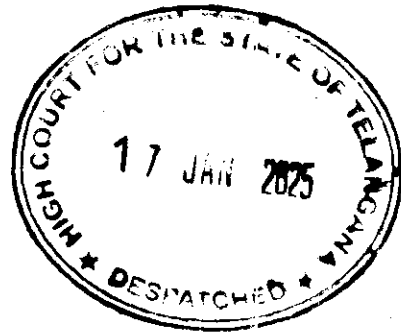
*[Handwritten Signature]*

HIGH COURT

DATED:18/12/2024

JUDGMENT

WA.No.1382 of 2024



DISMISSING THE W.A  
AS INFRACTUOUS WITHOUT COSTS.

⑧  
Jp  
7/1/25